



The Karnataka Secondary Education Examination Board Act, 1966

Act 16 of 1966

Keyword(s):

Board, Bye-Laws, Chairman, Committee, Director, Examination, Examiner, Head Master, Notification, Recognised High School, Regulations, Secretary, Supervisor, Vice-Chairman

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**THE KARNATAKA SECONDARY EDUCATION
EXAMINATION BOARD ACT, 1966**

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STATEMENTS OF OBJECTS AND REASONS

I

Act 16 of 1966.- At present, an Examination Unit as part of the Department of Public Instruction is conducting about 67 Public Examination including the S.S.L.C. Examination.

For the efficient conduct of the S.S.L.C. Examination and other Public Examinations and for the timely declaration of result and expeditious disposal of all matters relating to Public Examinations, it is felt expedient to establish an independent Board with statutory powers.

Hence this Bill.

(Published in the Mysore Gazette (Extraordinary) Part IV-2A dated 27-1-1966 as No 12 at page 22.)

II

Amending Act 9 of 1976.- Under explanation to sub-section (3) of section 25 of Karnataka Secondary Education Examination Board Act, 1966, the year means the year commencing on first day of August. This does not synchronise with the official Year of Government thus causing inconvenience in compiling the accounts of the Karnataka Secondary Education Examination Board.

It is, therefore, proposed to adapt the year of the Board from 1st of April of every year to end of March of subsequent year to synchronise with the official year of Government. It is proposed to give effect to this change immediately with a proviso i.e., in respect of the year 1975-76, the year shall mean the period of eight months commencing on the first day of August 1975 and ending with the thirty-first day of March 1976.

Hence this Bill.

(Published in the Part IV-2A of Karnataka Gazette (Extraordinary) Part IV-2A dated 31.03.1976 as No. 628.)

III

Amendment Act 19 of 1977.- As per sub-clauses (a) and (b) of clause (A) of sub-section (4) of section 4 of the Karnataka Secondary Education Examination Board, Act 1966, the Karnataka Secondary Education Examination Board shall consist of, among others, two Divisional Deputy Directors of Public Instruction and one District Educational Officer.

In pursuance of the re-organisation of the Department of Public Instruction in 1970 every revenue district is headed by an officer of the rank of a Deputy Director of Public Instruction instead of the District Education Officer. Similarly, each division corresponding to the revenue division is headed by Joint Director of Public Instruction instead of the Divisional Deputy Directors of Public Instruction. In view of the changes made in respect of the designation of the above referred two officers, it has become necessary to make consequential amendments in the Act.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary) Part IV-2A dated 17.06.1977 as No. 490).

IV

Amendment Act 1 of 1995.- It is considered necessary to provide for planned development of educational institutions, inculcation of healthy educational practice, maintenance and improvement in the, standards of education and better organisation, discipline and control over educational institutions in the State with a view to fostering the harmonious development of the mental and physical faculties of students and cultivating a scientific and secular outlook through education.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary) Part IV-2A dated 07.07.1983 at page 291)

V

Amendment Act 18 of 1995.- Sub-section (2) of section 20 of the Karnataka Secondary Education Examination Board Act, 1966 provides that the Board shall pay every year out of the Board fund to the State Government such amount as the State Government may determine on account of salary, pension, leave and other allowances of the Chairman, the Secretary and other officers and servants of the Board. However as the Chairmen, the Secretary, other officers and officials of the Board are Government servants and draw their pay and allowances from the consolidated fund of the State, it is proposed to omit the said provision.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary) Part IV-2A dated 17.04.1995 as No. 464)

VI

Amendment Act 14 of 2003.- It is considered necessary to amend the Karnataka Secondary Education Examination Board Act, 1966 to include Composite Junior College within the definition of recognised High School and to include the Director, Pre-University or his nominee; the Director D.S.E.R.T; the Director Secondary Education and the Director of the Board incharge of other examinations as Ex-officio members of the Board.

Hence the Bill.

(Published in the Karnataka Gazette (Extraordinary) Part IVA dated 3.4.2003 as No.357 Vide File No. SAMVYASHAE 27 SHASANA 2002)

VII

Amendment Act 9 of 2006.- It is considered necessary to amend the Karnataka Secondary Education Examination Board Act, 1966 so as to provide for laying of audited reports of the Karnataka Secondary Education Examination Board before each house of the legislature. In view of the recommendation of the Committee, on papers laid on the table of the House.

Hence the Bill.

(L.A. Bill No. 4 of 2006)

¹[KARNATAKA]¹ ACT No. 16 OF 1966.

(First published in the ¹[Karnataka]¹ Gazette dated the Fifth day of May, 1966).

THE ¹[KARNATAKA]¹ SECONDARY EDUCATION EXAMINATION BOARD ACT, 1966.

(Received the assent of the Governor on the Twenty-seventh day of April, 1966)

(As Amended by 9 of 1976, 19 of 1977, 1 of 1995, 18 of 1995, 14 of 2003 and 9 of 2006)

An Act to provide for the establishment of a Secondary Education Examination Board for the ¹[State of Karnataka]¹.

WHEREAS it is expedient to establish a Board for the purpose of holding and conducting certain public examinations;

BE it enacted by the ¹[Karnataka]¹ State Legislature in the Seventeenth Year of the Republic of India as follows:-

1. Adapted by the Karnataka adoption of laws order 1973 w.e.f. 01.11.1973.

1. Short title, extent and commencement.- (1) This Act may be called the ¹[Karnataka]¹ Secondary Education Examination Board Act, 1966.

1. Adapted by the Karnataka adoption of laws order 1973 w.e.f. 01.11.1973

(2) It extends to the whole of the ¹[State of Karnataka]¹.

1. Adapted by the Karnataka adoption of laws order 1973 w.e.f. 01.11.1973

(3) It shall come into force on such ¹[date]¹ as the State Government may, by notification, appoint.

1. Act came into force on 5.10.1966 by Notification No. ED 177 SMX 66 dated 1.10.1966.

2. Definitions.- In this Act, unless the context otherwise requires,-

(a) "Board" means the ¹[Karnataka Secondary Education Examination Board]¹ constituted under this Act;

1. Adapted by the Karnataka adoption of laws order 1973 w.e.f. 01.11.1973

(b) "bye-laws" means bye-laws made by the Board under this Act;

(c) "Chairman" means the Chairman of the Board;

(d) "Committee" means a Committee appointed under this Act;

¹[(da) "Director" means the Director of the Board;]¹

1. Inserted by Act 1 of 1995 w.e.f. 1.6.1995 by Notification No. ED 2 MES 95 dated 30.5.1995.

- (e) "examination" means an examination conducted by the Board;
- (f) "Examiner" includes the Chief Examiner, the Joint Chief Examiner, the Deputy Chief Examiner and a Paper-setter;
- (g) "Head Master" or "Head Mistress" means the head of the teaching staff of a recognised High School, by whatever name designated;
- (h) "notification" means a notification published in the official Gazette;
- (i) "prescribed" means prescribed by rules made by the State Government under this Act;
- (j) "recognised High School" means a High School, a Higher Secondary School,¹[a Composite Junior College]¹ a Multi-purpose High School or a Junior Technical School recognised by the ²[Director of Public Instruction in Karnataka]² or an officer authorised by him in this behalf;

1. Inserted by Act 14 of 2003 w.e.f. 3.4.2003.

2. Adapted by the Karnataka adaptation of laws order 1973 w.e.f. 01.11.1973

- (k) "regulations" means regulations made by the Board under this Act;
- (l) "rules" means rules made by the State Government under this Act;
- (m) "Secretary" means the Secretary of the Board;
- (n) "Supervisor" includes Chief Superintendent, Block Superintendent, Assistant Superintendent, Room Superintendent and Custodian;
- (o) "Vice-Chairman" means the Vice-Chairman of the Board.

3. Incorporation of the Board.- (1) The State Government shall, as soon as may be, establish by notification a Board of Secondary Education Examination with effect from such date as may be specified in the notification.

(2) The Board shall be a body corporate by the name of the ¹[Karnataka Secondary Education Examination Board]¹ and shall have perpetual succession and a common seal and may sue and be sued by the corporate name and shall be competent to acquire and hold property, both moveable and immovable, and subject to such restrictions and conditions as may be prescribed, to lease, sell or otherwise transfer moveable or immovable property which may have been vested in or acquired by it and to contract and do all things necessary for the purposes of this Act.

1. Adapted by the Karnataka adaptation of laws order 1973 w.e.f. 01.11.1973

4. Constitution of the Board.- (1) The Board shall consist of a Chairman, a Vice-Chairman and members as specified in this section. ¹[The Commissioner for Public Instruction shall *ex-officio* be the Chairman of the Board;]¹

1. Inserted by Act 1 of 1995 w.e.f. 1.6.1995.

(2) The ¹[Director]¹ shall be an officer of the Department of Public Instruction, not below the rank of a ¹[Additional Director]¹, appointed by notification by the State Government. He shall be a whole time officer of the Board and shall hold office during the pleasure of the State Government.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

(3) The ¹[Director]¹ shall, *ex-officio*, be the Vice-Chairman.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

(4) The Board shall also consist of the following members:-

(A) *Ex-officio members:*

¹[(a) the Divisional Secretaries and Ex-officio Joint Directors of Public Instructions of the Board]¹;

1. Substituted by Act 14 of 2003 w.e.f. 3.4.2003.

(b) one ¹[Deputy Director of Public Instruction]¹ designated by the State Government;

1. Substituted by Act 19 of 1977 w.e.f. 28.7.1977.

(c) an officer of the Department of Technical Education, designated by the State Government;

(d) an officer of the Department of Agriculture designated by the State Government;

¹[(da) The Director of Text Books or his nominee;]¹

1. Inserted by Act 1 of 1995 w.e.f. 1.6.1995.

¹[(db) Director, Pre-University Education or his nominee;

(dc) Director Directorate of State Educational Research and Training;

(dd) Director, Secondary Education;

(de) Director of the Board in charge of other Examinations.]¹

1. Inserted by Act 14 of 2003 w.e.f. 3.4.2003.

(e) ¹[eight]¹ Officers of the Department of Public Instruction, who are in charge of Commercial Education, Home Science Education, Arts and Crafts, Music, Drama and Dance, Hindi Education, Sanskrit Education ²[State Education Unit]² and Physical Education, designated by the State Government;

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

2. Inserted by Act 1 of 1995 w.e.f. 1.6.1995.

(B) Elected Members:

Two members elected in the manner prescribed from amongst themselves by the members of the Academic Councils of each of the Universities established by law in the State.

(C) Nominated Members:

(a) five members nominated by the State Government from amongst Head Masters and Head Mistresses of recognised High Schools;

(b) five members nominated by the State Government from amongst teachers in recognised High Schools who have put in not less than ten years service as teachers;

(c) one of the Principals of the Secondary Teachers' Training Colleges in the State nominated by the State Government;

(d) two of the heads of the Primary Teachers' Training Colleges in the State, nominated by the State Government;

(e) six persons (not being Head Masters, Head Mistresses or teachers in recognised High schools) who have had experience in matters connected with Secondary Education, nominated by the State Government:

Provided that a member shall cease to hold office as such member,-

(i) if he is elected under paragraph (B) and ceases to be the member of the Academic Council concerned;

(ii) if he is nominated under clause (a) or clause (b) of paragraph (C) and ceases to be either a Head Master, or a Head Mistress, or a teacher of a recognised High School, as the case may be; and

(iii) if he is nominated under clause (c) or clause (d) of paragraph (C) and ceases to be a Principal of a Secondary Teachers' Training College or the head of a Primary Teachers' Training College.

(5) The names of persons who have been nominated or elected to be members of the Board in accordance with sub-section (4) shall be published by the State Government by notification in the official Gazette.

5. Term of office of members.- The members of the Board other than *ex-officio* members shall hold office for a term of three years from the date of publication of their names under sub-section (5) of section 4, and on the expiration of such term shall be eligible for being re-elected or re-nominated:

Provided that the term of office of outgoing members shall be deemed to extend to and expire with the date on which the names of their successors elected or nominated, as the case may be, are published under sub-section (5) of section 4.

6. Disqualifications of members.- A person shall be disqualified for being appointed, or for being elected, or nominated as, and for being, a member of the Board or for being a member of any Committee under this Act,-

(i) if he directly or indirectly by himself or his partner has any share or interest in any work done by order of, or in any contract entered into on behalf of the Board;

(ii) if he is a person against whom an order has been made under sub-section (1) of section 23:

Provided that where the order has been made on the ground that such person has been guilty of negligence, the disqualification shall cease to have effect after the expiry of the period specified in the order.

7. Disqualifications of co-opted persons.- A person shall be disqualified for being co-opted to the Examiner's Committee or any other committee appointed under section 21 or section 22 or for continuing to act after co-option, if he is or becomes subject to any disqualification specified in section 6.

8. Vacancy owing to disqualifications.- If any member of the Board or a Committee during the term for which he has been appointed, elected or nominated, as the case may be, becomes subject to any disqualification under section 6 or section 7, his office shall thereupon become vacant.

9. Vacancy owing to absence.- If any member of the Board during the term for which he has been elected or nominated absents himself from three consecutive meetings of the Board, without the permission of the Board, his office shall thereupon become vacant.

10. Vacancy to be published.- Any vacancy occurring under section 8 or section 9 shall be published by the Board in the official Gazette.

11. Removal from membership.- (1) The State Government may, on the recommendation of the Board, remove any member of the Board or a Committee, if he has been convicted by a court of law of any offence involving moral turpitude, or if he has been guilty of scandalous conduct.

(2) No recommendation for the removal of any member shall be made by the Board unless the person concerned has been given a reasonable opportunity of being heard.

(3) The name of any member who has been removed from the Board or a Committee under sub-section (1) shall be published in the official Gazette.

12. Resignation of the members of the Board.- A member of the Board, other than an *ex-officio* member, may resign his seat at any time by giving notice thereof in writing to the Chairman and such member shall be deemed to have vacated his seat as soon as the Chairman has received his resignation.

13. Casual vacancies.- All casual vacancies among the members (other than *ex-officio* members) of the Board or any Committee constituted under this Act shall be filled up, as soon as may be, by election, nomination or appointment, as the case may be, and the person elected, nominated or appointed to a casual vacancy shall hold office so long only as the member in whose place he is elected, nominated or appointed would have held it, if the vacancy had not occurred.

14. Temporary association of persons with the Board, etc.- (1) The Board may associate with itself persons not exceeding three, whose assistance or advice it may desire in performing any of its functions under this Act.

(2) The Board may co-opt persons, not exceeding three in each case, to the Examiners' Committee or other committees for special purposes.

(3) A person associated under sub-section (1) or co-opted under sub-section (2) shall not be deemed to be a member of the Board or the committee, as the case may be, and shall have no right to vote at any meeting thereof, but he may take part in the discussions of the Board or the committee relevant to the purpose for which he was associated or co-opted.

15. Powers and duties of the Board.- Subject to the provisions of this Act, the powers and duties of the Board shall be as follows, namely:-

(a) to hold,-

(i) the ¹[Karnataka Secondary School Leaving Certificate Examination]¹;

1. Adopted by Karnataka Adoption of laws Order 1973 w.e.f. 1.11.1973.

(ii) the Teachers Certificate Examination (Higher);

(iii) the Teachers Certificate Examination (Lower);

(iv) any other examination which the State Government may from time to time by notification specify;

(b) to make regulations for all or any of the matters specified in section 26;

(c) to make regulations for imposing penalties for acts of misconduct committed by students seeking admission to and appearing for examinations;

(d) to appoint Examiners and Supervisors and to fix their remuneration and to arrange for the conduct of, and for publishing the results of, examinations;

(e) to fix, demand and receive such fees and other charges as may be prescribed by regulations;

(f) to award certificates to students passing examinations;

(g) to receive bequests, donations, endowments, trusts and transfers of any property or interest therein or right thereto;

(h) to hold any property, interest or right referred to in clause (g) and to manage or deal with the same;

(i) to borrow moneys with or without security for such purposes as may be approved by the State Government from the Central Government, the State Government or incorporated bodies approved by the State Government, subject to the provisions of this Act;

(j) to award stipends, scholarships, medals, prizes and other rewards;

(k) to exercise such other powers and perform such other duties as may be conferred or imposed on it by or under this Act or as may be prescribed;

(l) to do all such acts and things as may be necessary to carry out the purposes of this Act.

16. Meetings of the Board.- The Board shall ordinarily meet at least once in every three months. The Chairman may, at any time, and shall, upon the written request of not less than one-third of the members of the

Board, and on a date not more than ten days after the receipt of such request, call a special meeting of the Board.

17. Powers and duties of the Chairman.- (1) The Chairman shall preside over the meetings of the Board and of all the Committees of the Board. He shall have power to convene meetings of the Board and of all its Committees.

(2) The ¹[Director]¹ shall be the principal executive officer of the Board and shall exercise general control, supervision and inspection over its affairs. It shall be his duty to ensure that the provisions of this Act, the rules, regulations and bye-laws are duly observed and he shall have and exercise all powers necessary for the purpose.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

(3) The ¹[Director]¹ may take action in any emergency which in his opinion calls for immediate action. He shall in such a case, and as soon as may be thereafter report his action to the Board or the Committee which would ordinarily have dealt with the matter.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

(4) Where a difference of opinion arises between the ¹[Director]¹ and the Board or a Committee in respect of any action taken under sub-section (3), the ¹[Director]¹ shall submit the matter to the State Government through ¹[the Chairman]¹ and the decision of the State Government thereon shall be final.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

(5) Notwithstanding anything contained in the provisions of this Act, the rules and regulations, it shall be within the competence of the Chairman in any emergency to dispense with strict compliance of the said provisions, in the matter of date, time, place and order of examinations and generally of all matters dealing with any procedure connected with or incidental to the conduct of the examinations by the Board.

(6) During the absence of the Chairman on leave, by reason of illness or deputation on other duty connected with the Board or any other cause or pending filling up of the vacancy caused in any manner, his duties shall be performed by the Vice-Chairman and in the absence of the Vice-Chairman by such member as the state Government may direct.

18. Appointment, powers and duties of Secretary.- (1) The Board shall have a Secretary who shall be an officer of the Department of Public

Instruction not below the rank of a Deputy Director of Public Instruction, appointed by the State Government.

(2) The Secretary shall, subject to the control of the ¹[Director]¹ exercise such powers and perform such duties as may be prescribed.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

(3) He shall be entitled to be present at the meetings of the Board but shall not be entitled to vote thereat.

19. Appointment of other officers and servants, etc.- (1) Subject to the general or special orders of the State Government, the Board may appoint officers and servants (other than the ¹[Director]¹ and the Secretary) from among Government servants of the Department of Public Instruction as may be required to enable the Board to discharge its functions under this Act.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

(2) Every appointment under sub-section (1) shall be made from the list of persons prepared from time to time by a committee of the Board, to be called the Appointment Committee, consisting of the ¹[Director]¹, the Vice-Chairman and two members who are not *ex-officio* members.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

(3) When the list referred to in sub-section (2) has not been prepared or when prepared is exhausted and a fresh list has not been prepared, the ¹[Director]¹ may make temporary appointments from among Government servants in the Department of Public Instruction for a period not exceeding six months. The ¹[Director]¹ shall make a report of such appointments to the Board at its next meeting.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

(4) The ¹[Director]¹, the Secretary and the other officers and servants of the Board shall be Government servants. The Board may recommend to the State Government the taking of such disciplinary action against any of them in respect of any misconduct by him.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

20. Salary and Allowances of the staff.- (1) The salary and allowances of the ¹[Director]¹, the Secretary and the other officers and servants of the Board shall be met from the Consolidated Fund of the State.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

¹[(2) xxx]¹

1. Omitted by Act 18 of 1995 w.e.f. 3.6.1995.

21. Examiners' Committee.- (1) There shall be a Committee called the Examiners' Committee for the purpose of drawing up the panel of names of Examiners.

(2) The Examiners' Committee shall consist of,-

(i) the ¹[Director]¹;

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

(ii) ten Members appointed by the Board in the manner specified below:-

(a) three from amongst the *ex-officio* members of the Board;

(b) four from amongst the elected members of the Board;

(c) three from amongst the nominated members of the Board.

(3) The Examiners' Committee shall draw up panels of the names of the Examiners. Such panels shall consist of such number as may be prescribed by the regulations.

(4) The ¹[Director]¹ shall make appointments of Examiners out of the panel drawn up by the Examiners' Committee.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

(5) The ¹[Director]¹ may in an emergency appoint any Examiner outside the panels drawn up by the Examiners' Committee and when any such appointment is made, he shall report such appointment to the Board.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

(6) The members of the Examiners' Committee other than the ¹[Director]¹, shall hold office for a term of one year from the date of their appointment.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

22. Other Committees.- (1) The Board may in the manner prescribed by bye-laws, appoint such other Committees consisting of the members of the Board as it may think necessary for the efficient discharge of its functions under this Act or the rules or regulations.

(2) The number of members and the duties and functions of such Committees shall be such as may be determined by the Board.

23. Termination of Examiners' appointment for misconduct or negligence.- (1) If at any time it appears to the Board that a person appointed as an Examiner under this Act, has been guilty of misconduct or negligence, which renders his appointment as an Examiner inexpedient, the Board may make an order terminating his appointment and directing that such person shall not be eligible for appointment as an Examiner at any time or for a specified period. Before making such order, the Board shall observe such procedure as may be prescribed by the regulations.

(2) The name of the person against whom an order has been made under sub-section (1) shall not be included in the panel of names submitted under section 21 for such period as may be specified in such order.

(3) Any person aggrieved by an order made under sub-section (1) may appeal to the State Government within sixty days from the date of the order. On such appeal being filed, the State Government may, after making such enquiry as it thinks fit, confirm, modify or reverse the order. The order of the State Government on such appeal shall be final.

24. Board Fund.- (1) The Board shall have its own fund and the following moneys shall be placed to the credit thereof:-

- (a) fees and charges levied by the Board;
- (b) contribution, if any, paid by the State Government; and
- (c) any money received by or on behalf of the Board.

(2) The Board Fund shall be kept in a Scheduled Bank as defined in the Reserve Bank of India Act, 1934, or invested in securities authorised by the Indian Trusts Act, 1882 at the discretion of the Board.

25. Annual accounts and financial estimates.- (1) The Board shall prepare the annual accounts and submit them to the State Government for audit. The State Government shall cause the accounts to be audited and the Board shall pay such charges for the audit as the State Government may, from time to time, determine.

(2) The Board shall prepare, before such date as may be prescribed, the financial estimates for the ensuing year and forward them to the State Government for its sanction. The State Government may pass such orders with reference thereto as it thinks fit and communicate the same to the Board and the Board shall give effect to such orders.

¹[(3) The Board shall prepare and forward to the State Government in the prescribed manner within nine months from the end of the year an annual audited accounts and report giving a complete account of its activities during the previous year. Every such annual audited accounts and report shall be laid before each House of the State Legislature, as soon as may be, after it is received by the State Government.

Explanation: – In this section ' year ' means the financial year.]¹

1. Substituted by Act 9 of 2006 w.e.f. 26.4.2006.

¹[(4) The Board shall comply with such directions as the State Government may after perusal of the Audited Statement of accounts and report, thinks fit to issue.]¹

1. Inserted by Act 9 of 2006 w.e.f. 26.4.2006.

26. Power of Board to make regulations.- (1) The board may, from time to time, by notification, make regulations not inconsistent with this Act and the rules for the purpose of carrying into effect the provisions of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely:-

- (a) appointment of Examiners and their remuneration;
- (b) qualifications and disqualifications of Examiners;
- (c) arrangements for the conduct of and for publishing the results of examinations;
- (d) the admission of candidates to the examinations and the conditions governing such admissions;
- (e) the marks required for passing in any subject or the examination as a whole, and for exemption, credit or distinction in any subject;
- (f) fixing of fees and charges in respect of examinations;
- (g) awarding of certificates to the successful students;
- (h) the procedure to be followed at the meetings of the Examiners' Committee, the number of members required to form a quorum at such meetings; and the travelling and other allowances to be drawn by the members of the Examiners' Committee and persons co-opted to that committee;

(i) the procedure to be observed before making an order under section 23;

(j) providing for all matters which by this Act are to be or may be provided for by regulations.

27. Approval of regulations by State Government.- No regulation made under section 26 shall have effect until it is approved by the State Government.

28. Making of first regulations and bye-laws.- Notwithstanding anything contained in section 26 or section 31, the first regulations and the first bye-laws shall be made by the State Government and they shall continue in force till new regulations or bye-laws are made by the Board under the said sections and approved by the State Government.

29. First appointment of University representatives.- Notwithstanding anything contained in section 4, the members under paragraph (B) of sub-section (4) of section 4 may, on the first constitution of the Board, be nominated by the State Government, but the members so nominated shall hold office only until they can be replaced by members elected as provided in that paragraph and the members so elected shall hold office so long only as the members replaced would have held office had they not been replaced.

30. Proceedings not invalidated by reason of vacancies, etc.- No act or proceeding of the Board or of the Examiners' Committee or any other committee constituted by the Board shall be invalidated merely by reason of any vacancy in, or any defect in the constitution of, the Board or a committee or any other defect or informality not affecting the merits of the case.

31. Power of the Board to make bye-laws.- (1) The Board may, by notification, make bye-laws not inconsistent with this Act, the rules and the regulations to provide for all or any of the following matters, namely:-

(a) the procedure to be followed at the meetings of the Board and a Committee and the number of members required to form a quorum at such meetings;

(b) the travelling and other allowances which may be drawn by members of the Board and a Committee and of persons temporarily associated with the Board or co-opted to a Committee;

(c) any other matters solely concerning the Board and such committees not provided for by this Act, the rules, or the regulations.

(2) No bye-law made under sub-section (1) shall have effect unless approved by the State Government.

32. Information, returns, etc., to be furnished by Board.- (1) The Board shall furnish to the State Government or the Director of Public Instruction such reports, returns and statements as may be required by the State Government or the Director, and such further information relating to any matter connected with the work of the Board as the State Government or the Director may require.

(2) The State government may, after considering any such report, return or statement and any information furnished by the Board, give such directions consistent with this Act as may be necessary and the Board shall comply with such directions.

33. Powers of the State Government.- (1) The State Government shall have the right to address the Board with reference to anything conducted or done by the Board and to communicate to the Board its views on any matter with which the Board is concerned.

(2) The Board shall report to the State Government such action, if any, as it proposes to take or has taken upon the communication, and shall furnish an explanation if it fails to take action.

(3) If the Board does not within a reasonable time take action to the satisfaction of the State Government, the State Government may, after considering any explanation furnished or representation made by the Board issue such directions consistent with this Act as it may think fit, and the Board shall comply with such directions.

(4) When any emergency in the opinion of the State Government requires that immediate action should be taken, the State Government may take such action consistent with this Act as it deems necessary without previous consultation with the Board, and shall forthwith inform the Board of the action taken.

(5) The State Government may, by order in writing, specifying the reasons therefor, suspend the execution of any resolution or order of the Board and prohibit the doing of any act ordered to be or purporting to be ordered to be done by the Board, if the State Government is of the opinion

that such resolution, order or act is in excess of the powers conferred by or under this Act upon the Board.

34. Power to make rules.- (1) The State Government may, by notification and subject to the condition of previous publication, make rules for carrying into effect the purposes of this Act.

(2) Every rule made under this Act, shall be laid, as soon as may be after it is made before each House of the State Legislature while it is in session for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if before the expiry of the session in which it is so laid or the sessions immediately following, both Houses agree in making any modification in the rule or both houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

35. Responsibility of Chairman, Vice-Chairman and members.- The Chairman, the Vice-Chairman and every member of the Board or of any committee shall be personally responsible for the wilful misapplication of any funds of the Board to which he had been a party or which has happened through, or has been facilitated by, gross neglect of his duty, and, without prejudice to any other action against him, may be sued for the recovery of the moneys so misapplied as if such money had been the properties of the State Government:

Provided that no person shall be personally liable in respect of any contract or agreement made, or for any expenses incurred by or on behalf of the Board, if the contract or agreement is made or the expenses are incurred in good faith and in the discharge of his duties; and the Board fund shall be liable for, and be charged with, all costs in respect of any contract or agreement and all such expenses.

36. Chairman, Vice-Chairman, etc., to be public servants.- The Chairman, the ¹[Director or Vice-Chairman]¹, the members, the Secretary and other officers and servants of the Board, and every person entrusted with any duty connected with the conduct of any examination by the Board shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

37. Bar of suits, etc., for acts done in good faith.- No suit or other legal proceeding shall lie in respect of anything in good faith done or intended to be done under this Act against the Board or against any Committee constituted under this Act or against the Chairman, or ¹[Director or Vice-Chairman]¹, Secretary or any other officer or servant of the Board or against any person acting under and in accordance with the directions of the Board, a Committee, Chairman, ¹[Director or Vice-Chairman]¹, Secretary, Officer or Servant of the Board.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

38. Previous notice for suits, etc.- (1) No suit shall be instituted against the Board, a Committee, the ¹[Chairman]¹, the ¹[Director or Vice-Chairman]¹, Secretary or other officer or servant of the Board, or any person acting under the order or direction of the Board, a Committee, ¹[Chairman]¹, ¹[Director or Vice-Chairman]¹, Secretary, officer or servant in respect of any act done or purporting to have been done in pursuance of this Act or any rule, regulation, bye-law or order made thereunder until the expiration of sixty days next after notice in writing stating the cause of action, the nature of the relief sought, the amount of compensation claimed, the name and place of residence of the intending plaintiff and the relief which he claims has been, in the case of the Board delivered or left at its office, and in the case of the ¹[Chairman]¹, ¹[Director or Vice-Chairman]¹, Secretary or other officer, servant or person, delivered to him or left at his office or place of residence and unless the plaint contains a statement that such notice has been so delivered or left.

1. Substituted by Act 1 of 1995 w.e.f. 1.6.1995.

(2) Nothing in this section shall be deemed to apply to a suit in which the only relief claimed is an injunction of which the object would be defeated by the giving of the notice or the postponement of the institution of the suit.

39. Removal of difficulties.- (1) If any difficulty arises in the giving effect to the provisions of this Act, the State Government may, as occasion requires, by order published in the official Gazette, do anything which appears to it to be necessary for the purpose of removing any difficulty, and any such order shall have effect as if enacted in this Act.

(2) Every order published under sub-section (1) shall as soon as may be after it is published be laid before both Houses of the State Legislature.

40. Repeal.- The Bombay Secondary School Certificate Examination Act, 1948(Bombay Act 49 of 1948) as in force in the ¹[Belgaum]¹ Area is hereby repealed.

1. Adopted by the Karnataka Adoption of Laws order 1973 w.e.f. 1.11.1973.

41. Amendments of certain enactments.- The enactments specified in the Schedule are hereby amended to the extent and in the manner mentioned in column (3) thereof.

SCHEDULE

(See section 41)

Number	Short Title	Extent of Amendments
(1)	(2)	(3)
1. Bombay Act XX of 1949.	The Karnataka University Act, 1949.	In section 39, for clause (i), the following clause shall be substituted namely,- "(i) the Secondary School Leaving Certificate Examination conducted by the Mysore Secondary Education Board, or"
2. Mysore Act No. 23 of 1956.	The Mysore University Act, 1956.	For section 50, the following section shall be substituted, namely,- "50. Eligibility for admission to students.- No student shall be eligible for admission to the University unless he has passed,- (i) the Secondary School Leaving Certificate Examination conducted by the Mysore Education Examination Board; or (ii) any other examination prescribed as equivalent to the examination referred to in clause (i), by the Ordinances or Regulations, and possesses such

further qualification, if any, as may be prescribed by the Ordinances or Regulations.

- | | | |
|-------------------------------------|---|---|
| 3. Mysore
Act No.
26 of 1964. | The Bangalore
University
Act, 1964. | For section 53, the following section shall be substituted, namely:-
"53. Eligibility for admission of students.- No student shall be eligible for admission to the University unless he has passed,-
(i) the Secondary School Leaving Certificate Examination conducted by the Mysore Education Examination Board; or
(ii) any other examination prescribed as equivalent to the examination referred to in clause (i), by the Ordinances or Regulations, and possesses such further qualification, if any, as may be prescribed by the Ordinances or Regulations. |
|-------------------------------------|---|---|

* * *

NOTIFICATION

I

Bangalore, dated 1st October 1966 [No. ED 177 SMX 66]

S.O. 4517.- In exercise of the powers conferred by sub-section (3) of section 1 of the Mysore Secondary Education Examination Board Act, 1966 (Mysore Act 16 of 1966) the Government of Mysore hereby appoints the fifth day of October 1966 as the date on which the said Act shall come into force.

By order and in the name of Governor of Mysore

B.R. Varma

Secondary Education Department

II

Bangalore, dated 30 th May, 1995 [No. ED 2 MES 95]

S.O.-522.- In exercise of the power conferred by sub-section (4) of Section 1 of the Karnataka Education Act 1983, (Karnataka Act No. 1 of 1995) the Government of Karnataka hereby appoints the 1st day of June 1995 to be the day from which all provisions of the said Act shall come into force.

(Published in the Karnataka Gazette (Extraordinary) Part- IV-2c (ii) dated 30-5-1995 as No. 761.)

KARNATAKA ACT NO.14 OF 2003
THE KARNATAKA SECONDARY EDUCATION
EXAMINATION BOARD (AMENDMENT) ACT, 2002

Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of section 2
3. Amendment of section 4

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Secondary Education Examination Board Act, 1966 to include Composite Junior College within the definition of recognised High School and to include the Director, Pre-University or his nominee; the Director D.S.E.R.T; the Director Secondary Education and the Director of the Board incharge of other examinations as Ex-officio Members of the Board.

Hence the Bill.

[L.C. Bill No. 8 of 2002]

(Entry 25 of List-III of the Seventh Schedule to the Constitution of India)

KARNATAKA ACT NO.14 OF 2003

(First published in the Karnataka Gazette Extra-ordinary on the third day of April, 2003)

THE KARNATAKA SECONDARY EDUCATION EXAMINATION BOARD (AMENDMENT) ACT, 2002

(Received the assent of the Governor on the thirtieth day of March, 2003)

An Act further to amend the Karnataka Secondary Education Examination Board Act, 1966.

Whereas it is expedient further to amend the Karnataka Secondary Education Examination Board Act, 1966 (Karnataka Act 16 of 1966) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Fifty-third year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Secondary Education Examination Board (Amendment) Act, 2002.

(2) It shall come into force at once.

2. Amendment of section 2.- In section 2 of the Karnataka Secondary Education Examination Board Act, 1966 (Karnataka Act 16 of 1966) (hereinafter referred to as the principal Act), in clause (j), after the words "a Higher Secondary School" a comma and the words "a Composite Junior College" shall be inserted.

3. Amendment of Section 4.- In section 4 of the principal Act, in sub-section (4), in clause (A),-

(i) for item (a), the following shall be substituted, namely:-

(Published in the Karnataka Gazette Part IV-A Extra Ordinary No. 357 dated 3-4-2003 in Notification No. Éâ^À^XμÖE 27 μÖÉâ}â 2002)

“(a) the Divisional Secretaries and Ex-officio Joint Directors of Public Instruction of the Board”

(ii) after item (da) the following shall be inserted, namely:-

“(db) Director, Pre-University Education or his nominee”

“(dc) Director, Directorate of State Educational Research and Training”

“(dd) Director, Secondary Education”.

“(de) Director of the Board in charge of other Examinations.”.

By Order and in the name of the
Governor of Karnataka,

G. DAKSHINA MOORTHY
Secretary to Government (I/C)
Department of Parliamentary Affairs
and Legislation.

Karnataka Act No. 09 of 2006

**THE KARNATAKA SECONDARY EDUCATION EXAMINATION BOARD
(AMENDMENT) ACT, 2006**

Arrangement Sections

Sections:

1. Short title and Commencement
2. Amendment of section 25

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Secondary Education Examination Board Act, 1966 so as to provide for laying of audited reports of the Karnataka Secondary Education Examination Board before each house of the legislature. In view of the recommendation of the Committee, on papers laid on the table of the House.

Hence the Bill.

(L.A. Bill No. 4 of 2006)

Karnataka Act No. 09 of 2006

(First published in the Karnataka Gazette Extra-ordinary on the twenty sixth day of April, 2006)

**THE KARNATAKA SECONDARY EDUCATION EXAMINATION BOARD
(AMENDMENT) ACT, 2006**

(Received the assent of the Governor on the twenty fourth day of April, 2006)

An Act further to amend the Karnataka Secondary Education Examination Board Act, 1966.

Whereas, it is expedient further to amend the Karnataka Secondary Education Examination Board Act, 1966 (Karnataka Act 16 of 1966, for the purposes hereinafter appearing.

Be it enacted by the Karnataka State Legislature in the fifty sixth year of the Republic of India as follows :-

1. Short title and Commencement:- (1) This Act may be called the Karnataka Secondary Education Examination Board (Amendment) Act, 2006.

(2) It shall come into force at once.

2. Amendment of section 25 :- In section 25 of the Karnataka Secondary Education Examination Board Act, 1966 (Karnataka Act 16 of 1966),-

(i) for sub-section (3), the following shall be substituted, namely :-

“(3) The Board shall prepare and forward to the State Government in the prescribed manner within nine months from the end of the year an annual audited accounts and report giving a complete account of its activities during the previous year. Every such annual audited accounts and report shall be laid before each House of the State Legislature, as soon as may be, after it is received by the State Government.

Explanation :- In this section “year” means the financial year”.

(ii) after sub-section (3) so substituted, the following shall be inserted, namely :-

“(4) The Board shall comply with such directions as the State Government may after perusal of the Audited Statement of accounts and report, thinks fit to issue”.

By Order and in the name of the Governor of
Karnataka

G.K. Boregowda
Secretary to Government
Department of Parliamentary Affairs and Legislation



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು
ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ - ೪ಎ Part - IV A	ಬೆಂಗಳೂರು, ಮಂಗಳವಾರ, ೧೧, ಅಕ್ಟೋಬರ್, ೨೦೨೨(ಆಶ್ವಯುಜ, ೧೯, ಶಕವರ್ಷ, ೧೯೪೪) BENGALURU, TUESDAY, 11, OCTOBER, 2022(AASHWAYUJA, 19, SHAKAVARSHA, 1944)	ನಂ. ೫೦೮ No. 508
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PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

NO: DPAL 24 SHASANA 2022, BENGALURU, DATED: 11.10.2022

The Karnataka Secondary Education Examination Board (Amendment) Bill, 2022 ಇದಕ್ಕೆ 2022ರ ಅಕ್ಟೋಬರ್ ತಿಂಗಳ 11ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2022ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 28 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ರಾಜ್ಯಪತ್ರಿಕೆ (ಭಾಗ-IV)ಯಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ,-

KARNATAKA ACT NO. 28 OF 2022

(First Published in the Karnataka Gazette Extra-ordinary on the 11th day of October 2022)

THE KARNATAKA SECONDARY EDUCATION EXAMINATION BOARD (AMENDMENT) ACT, 2022

(Received the assent of the Governor on the 11th day of October 2022)

An Act further to amend the Karnataka Secondary Education Examination Board Act, 1966.

Whereas it is expedient further to amend the Karnataka Secondary Education Examination Board Act, 1966 (Karnataka Act 16 of 1966) for the purposes hereinafter appearing;

Be it enacted by Karnataka State Legislature in the seventy third year of the Republic of India, as follows:-

1. Short title and commencement.-(1) This Act may be called the Karnataka Secondary Education Examination Board (Amendment) Act, 2022.

(2) It shall come in to force at once.

2. Amendment of title and long title.- In the Karnataka Secondary Education Examination Board Act, 1966 (Karnataka Act 16 of 1966) (hereinafter referred to as the principal Act) in the title and long title, for the words “Karnataka Secondary Education Examination Board”, the words “Karnataka School Examination and Assessment Board” shall be substituted.

3. Amendment of section 1.- In section 1 of the principal Act, in sub-section (1), for the words “Karnataka Secondary Education Examination Board”, the words “Karnataka School Examination and Assessment Board” shall be substituted.

4. Amendment of section 2.- In section 2 of the principal Act,-

(1) in clause (a), for the words, “Karnataka Secondary Education Examination Board”, the words “Karnataka School Examination and Assessment Board” shall be substituted;

(2) for clause (da), the following shall be substituted, namely:-

“(da) “Director” means and includes,-

- (i) the Director (Exams) for SSLC and other examination; and
- (ii) the Director (PU Exams) for Pre University examinations.”

(3) after clause (i), the following shall be inserted, namely:-

“(ia) “Principal” means Principal of Government Pre-university colleges and Composite Pre-university Colleges or Principal of recognised Pre-university Colleges.”

(4) after clause (j), the following shall be inserted, namely:-

“(ja) “Higher Secondary School” means, Government Pre-university colleges and Composite Pre-university Colleges including any recognised Pre-university Colleges.”

(5) for clause (o), the following shall be substituted, namely:-

“(o) “Vice-chairman” means,-

- (i) the Vice-chairman-1 for SSLC and other examination; and
- (ii) the Vice-chairman-2 for Pre University examinations.”

5. Amendment of section 3.- In section 3 of the principal Act,-

(1) in sub-section (1), for the words “Board of Secondary Education Examination”, the words “Board of School Examination and Assessment”, shall be substituted .

(2) in sub-section (2), for the words “Karnataka Secondary Education Examination Board”, the words “Karnataka School Examination and Assessment Board”, shall be substituted.

6. Amendment of section 4.- In section 4 of the principal Act,-

(1) in sub-section (1) for the words, “the Commissioner for public instruction shall ex-officio be the Chairman of the Board”, the words, brackets and letters “the Chairman of the Board shall be appointed by the Government in the cadre of IAS (Selection Grade or Junior Administrative Grade)”, shall be substituted.

(2) after sub-section (1), the following shall be inserted, namely:-

“(1a) The Commissioner for public instruction Department and Director, Pre-university Education Department shall special invitees of the Board.”

(3) for sub-section (2), the following shall be substituted, namely:-

“(2) The Director-1 shall be an officer of the Department of Public Instruction, not below the rank of a Joint Director and Director-2 shall be an officer of Pre-university Education not below the rank of a Joint Director, appointed by notification by the State Government. He shall be whole time officer of the Board and shall hold office during the pleasure of the State Government.”

(4) in sub-section (4),-

(i) under heading ‘(A) Ex-officio member’,-

(a) for clause (a), the following shall be substituted, namely:-

“(a) The Additional Commissioner for Public Instruction Dharwad and Kalaburgi”;

(b) in clause (d), for the words “Department of Agriculture”, the words “Department of Skill Development not below the rank of Joint Director”, shall be substituted;

(c) clause (de), shall be omitted; and

(d) clause (e), shall be omitted.

(ii) the heading “(B) Elected Members” along with the entries thereof shall be omitted.

(iii) under heading '(C) Nominated Members',-

(a) after clause (a), the following shall be inserted, namely:-

“(aa) two members nominated by the State Government from amongst the Principal or Lecturers of Higher Secondary School.”;

(b) in clause (c), for the words “Secondary teachers training”, the words “College of teacher education”, shall be substituted;

(c) in clause (d), for the words “two of the heads of the Primary teachers training colleges”, the words “one of the heads of the District Institute of Education and training” shall be substituted; and

(d) in clause (e), for the words “six persons”, the words “two persons”, shall be substituted.

(iv) the proviso shall be omitted.

7. Amendment of section 15.- In section 15 of the principal Act in clause (a), after item (iv), the following shall be inserted, namely:-

“(v) Pre-university examinations; and

(vi) Diploma in Pre-School Education.”

8. Amendment of section 17.- In section 17 of the principal Act,-

(1) in sub-section (2), after the words “and inspection over its”, the word “respective”, shall be inserted.

(2) in sub-section (6), after the words “his duty shall be performed by the Vice-chairman”, the words “as directed by the Chairman”, shall be inserted.

9. Amendment of section 18.- In section 18 of the principal Act,-

(1) for sub-section (1), the following shall be substituted, namely:-

“(1) The Board shall have two Secretaries one shall be an officer of the Department of Public Instruction not below the rank of a Joint Director of Public Instruction and one shall be an officer of Pre-university Education not below the rank of a Joint Director appointed by the State Government.

(1A) The preparation, distribution and maintain confidentiality of the question papers is the prerogative of the Directors (Secretary) of the concerned examination. No authority or any member of the Board, or anybody shall interfere in this matter.”

(2) in sub-section (2), for the word “Director”, the word “Chairman” shall be substituted.

10. Amendment of section 24.- In section 24 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:-

“(3) The Board may cause to conduct internal audit of accounts of the Board through a registered chartered accountant and pay such fee as required to the audit.”

11. Omission of section 29.- Section 29 of the principle Act shall be omitted.

By Order and in the name of
the Governor of Karnataka,

G. SRIDHAR

Secretary to Government
Department of Parliamentary
Affairs and Legislation

**ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ ಸಚಿವಾಲಯ
ಅಧಿಸೂಚನೆ**

ಸಂಖ್ಯೆ: ಸಂವ್ಯಶಾಇ 24 ಶಾಸನ 2022, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 11.10.2022.

The Karnataka Official Language Act, 1963 (Karnataka Act 26 of 1963) ರ ಪ್ರಕರಣ 5-ಎರ ಅಡಿಯಲ್ಲಿ ರಾಜ್ಯಪಾಲರಿಂದ ಅಧಿಕೃತಗೊಳಿಸಿದ The Karnataka Secondary Education Examination Board (Amendment) Act, 2022 (Karnataka Act No. 28 of 2022) ರ ಭಾಷಾಂತರವನ್ನು ಅಧಿಕೃತ ಕನ್ನಡ ಪಠ್ಯವೆಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ರಾಜ್ಯಪತ್ರಿಕೆ (ಭಾಗ-IV) ಯಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ,-

2022ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 28

(2022 ರ ಅಕ್ಟೋಬರ್ ತಿಂಗಳ 11ನೇ ದಿನಾಂಕದಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ ಮೊದಲು ಪ್ರಕಟವಾಗಿದೆ)

ಕರ್ನಾಟಕ ಪ್ರೌಢ ಶಿಕ್ಷಣ ಪರಿಷ್ಕಾ ಮಂಡಲಿ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2022

(2022ರ ಅಕ್ಟೋಬರ್ ತಿಂಗಳ 11ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರಿಂದ ಅನುಮೋದನೆಯನ್ನು ಪಡೆಯಲಾಗಿದೆ)

ಕರ್ನಾಟಕ ಪ್ರೌಢ ಶಿಕ್ಷಣ ಪರಿಷ್ಕಾ ಮಂಡಲಿ ಅಧಿನಿಯಮ, 1966ನ್ನು ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡಲು ಒಂದು ಅಧಿನಿಯಮ.

ಇಲ್ಲಿ ಇನ್ನುಮುಂದೆ ಕಂಡು ಬರುವ ಉದ್ದೇಶಗಳಿಗಾಗಿ ಕರ್ನಾಟಕ ಪ್ರೌಢ ಶಿಕ್ಷಣ ಪರಿಷ್ಕಾ ಮಂಡಲಿ ಅಧಿನಿಯಮ, 1966ನ್ನು (1966ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 16) ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡುವುದು ಯುಕ್ತವಾಗಿರುವುದರಿಂದ;

ಇದು, ಭಾರತ ಗಣರಾಜ್ಯದ ಎಪ್ಪತ್ತೊರನೇ ವರ್ಷದಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಿಧಾನ ಮಂಡಲದಿಂದ ಈ ಮುಂದಿನಂತೆ ಅಧಿನಿಯಮಿತವಾಗಲಿ:-

1. ಸಂಕ್ಷಿಪ್ತ ಹೆಸರು ಮತ್ತು ಪ್ರಾರಂಭ.- (1) ಈ ಅಧಿನಿಯಮವನ್ನು ಕರ್ನಾಟಕ ಪ್ರೌಢ ಶಿಕ್ಷಣ ಪರಿಷ್ಕಾ ಮಂಡಲಿ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2022 ಎಂದು ಕರೆಯತಕ್ಕದ್ದು.

(2) ಇದು, ಈ ಕೂಡಲೇ ಜಾರಿಗೆ ಬರತಕ್ಕದ್ದು.

2. ಶೀರ್ಷಿಕೆ ಮತ್ತು ದೀರ್ಘ ಶೀರ್ಷಿಕೆಯ ತಿದ್ದುಪಡಿ.- ಕರ್ನಾಟಕ ಪ್ರೌಢ ಶಿಕ್ಷಣ ಪರಿಷತ್ ಮಂಡಲಿ ಅಧಿನಿಯಮ, 1966 (1966ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 16)ರ (ಇಲ್ಲಿ ಇನ್ನುಮುಂದೆ ಮೂಲ ಅಧಿನಿಯಮವೆಂದು ಉಲ್ಲೇಖಿಸಿದೆ) ಶೀರ್ಷಿಕೆ ಮತ್ತು ದೀರ್ಘ ಶೀರ್ಷಿಕೆಯಲ್ಲಿ "ಕರ್ನಾಟಕ ಪ್ರೌಢ ಶಿಕ್ಷಣ ಪರಿಷತ್ ಮಂಡಲಿ" ಎಂಬ ಪದಗಳ ಬದಲಿಗೆ "ಕರ್ನಾಟಕ ಶಾಲಾ ಪರಿಷತ್ ಮತ್ತು ಮೌಲ್ಯನಿರ್ಣಯ ಮಂಡಲಿ" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

3. ಪ್ರಕರಣದ 1ರ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 1ನೇ ಪ್ರಕರಣದ (1)ನೇ ಉಪಪ್ರಕರಣದಲ್ಲಿ "ಕರ್ನಾಟಕ ಪ್ರೌಢ ಶಿಕ್ಷಣ ಪರಿಷತ್ ಮಂಡಲಿ" ಎಂಬ ಪದಗಳ ಬದಲಿಗೆ "ಕರ್ನಾಟಕ ಶಾಲಾ ಪರಿಷತ್ ಮತ್ತು ಮೌಲ್ಯನಿರ್ಣಯ ಮಂಡಲಿ" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

4. ಪ್ರಕರಣ 2ರ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 2ನೇ ಪ್ರಕರಣದಲ್ಲಿ,-

(1) (ಎ) ಖಂಡದಲ್ಲಿ "ಕರ್ನಾಟಕ ಪ್ರೌಢ ಶಿಕ್ಷಣ ಪರಿಷತ್ ಮಂಡಲಿ" ಎಂಬ ಪದಗಳ ಬದಲಿಗೆ "ಕರ್ನಾಟಕ ಶಾಲಾ ಪರಿಷತ್ ಮತ್ತು ಮೌಲ್ಯನಿರ್ಣಯ ಮಂಡಲಿ" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

(2) (ಡಿಎ) ಖಂಡದ ಬದಲಿಗೆ ಈ ಮುಂದಿನದನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

(ಡಿಎ) "ನಿರ್ದೇಶಕ" ಎಂದರೆ,-

(i) ಎಸ್‌ಎಸ್‌ಎಲ್‌ಸಿ ಮತ್ತು ಇತರ ಪರೀಕ್ಷೆಗಳ ಸಂಬಂಧದಲ್ಲಿ ನಿರ್ದೇಶಕ (ಪರೀಕ್ಷೆಗಳು); ಮತ್ತು

(ii) ಪದವಿ ಪೂರ್ವ ಪರೀಕ್ಷೆಗಳ ಸಂಬಂಧದಲ್ಲಿ ನಿರ್ದೇಶಕ (ಪೂರ್ವ ಪರೀಕ್ಷೆಗಳು).

-ಇವರನ್ನು ಒಳಗೊಳ್ಳುವುದು".

(3) (ಐ) ಖಂಡದ ತರುವಾಯ ಈ ಮುಂದಿನದನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"(ಐಎ) "ಪ್ರಾಂಶುಪಾಲ" ಎಂದರೆ ಸರ್ಕಾರಿ ಪದವಿ ಪೂರ್ವ ಕಾಲೇಜುಗಳು ಮತ್ತು ಸಂಯುಕ್ತ ಪದವಿ ಪೂರ್ವ ಕಾಲೇಜುಗಳ ಪ್ರಾಂಶುಪಾಲ ಅಥವಾ ಮಾನ್ಯತೆ ಪಡೆದ ಪದವಿ ಪೂರ್ವ ಕಾಲೇಜುಗಳ ಪ್ರಾಂಶುಪಾಲ."

(4) (ಜಿ) ಖಂಡದ ತರುವಾಯ ಈ ಮುಂದಿನದನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"(ಜಿಎ) "ಹಿರಿಯ ಪ್ರೌಢಶಾಲೆ" ಎಂದರೆ ಯಾವುದೇ ಮಾನ್ಯತೆ ಪಡೆದ ಪದವಿ ಪೂರ್ವ ಕಾಲೇಜುಗಳನ್ನು ಒಳಗೊಂಡಂತೆ ಸರ್ಕಾರಿ ಪದವಿ ಪೂರ್ವ ಕಾಲೇಜುಗಳು ಮತ್ತು ಸಂಯುಕ್ತ ಪದವಿ ಪೂರ್ವ ಕಾಲೇಜುಗಳು."

(5) (ಒ) ಖಂಡದ ಬದಲಿಗೆ ಈ ಮುಂದಿನದನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"(ಒ) "ಉಪಾಧ್ಯಕ್ಷ" ಎಂದರೆ,-

(i) ಎಸ್‌ಎಸ್‌ಎಲ್‌ಸಿ ಮತ್ತು ಇತರ ಪರೀಕ್ಷೆಗಳ ಸಂಬಂಧದಲ್ಲಿ ಉಪಾಧ್ಯಕ್ಷ-1; ಮತ್ತು

(ii) ಪದವಿ ಪೂರ್ವ ಪರೀಕ್ಷೆಗಳ ಸಂಬಂಧದಲ್ಲಿ ಉಪಾಧ್ಯಕ್ಷ-2."

5. ಪ್ರಕರಣ 3ರ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 3ನೇ ಪ್ರಕರಣದಲ್ಲಿ,-

(1) ಉಪಪ್ರಕರಣ (1)ರಲ್ಲಿ "ಕರ್ನಾಟಕ ಪ್ರೌಢ ಶಿಕ್ಷಣ ಪರಿಷ್ಕರಣ ಮಂಡಲಿ" ಎಂಬ ಪದಗಳ ಬದಲಿಗೆ "ಕರ್ನಾಟಕ ಶಾಲಾ ಪರಿಷ್ಕರಣ ಮತ್ತು ಮೌಲ್ಯನಿರ್ಣಯ ಮಂಡಲಿ" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

(2) ಉಪಪ್ರಕರಣ (2)ರಲ್ಲಿ "ಕರ್ನಾಟಕ ಪ್ರೌಢ ಶಿಕ್ಷಣ ಪರಿಷ್ಕರಣ ಮಂಡಲಿ" ಎಂಬ ಪದಗಳ ಬದಲಿಗೆ "ಕರ್ನಾಟಕ ಶಾಲಾ ಪರಿಷ್ಕರಣ ಮತ್ತು ಮೌಲ್ಯನಿರ್ಣಯ ಮಂಡಲಿ" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

6. ಪ್ರಕರಣ 4ರ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 4ನೇ ಪ್ರಕರಣದಲ್ಲಿ,-

(1) ಉಪಪ್ರಕರಣ (1)ರಲ್ಲಿ "ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣದ ಕಮೀಷನರು ಮಂಡಲಿಯ ಪದನಿಮಿತ್ತ ಅಧ್ಯಕ್ಷರಾಗಿರತಕ್ಕದ್ದು" ಎಂಬ ಪದಗಳ ಬದಲಿಗೆ "ಮಂಡಲಿಯ ಅಧ್ಯಕ್ಷರನ್ನು ಸರ್ಕಾರವು ಐಎಎಸ್ (ಆಯ್ಕೆ ಶ್ರೇಣಿ ಅಥವಾ ಕಿರಿಯ ಆಡಳಿತ ಶ್ರೇಣಿ) ವೃಂದದಿಂದ ನೇಮಕ ಮಾಡತಕ್ಕದ್ದು" ಎಂಬ ಪದಗಳು, ಅಕ್ಷರಗಳು ಮತ್ತು ಅವರಣ ಚಿಹ್ನೆಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

(2) ಉಪಪ್ರಕರಣ (1)ರ ತರುವಾಯ ಈ ಮುಂದಿನದನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"(1ಎ) ಆಯುಕ್ತರು, ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆ ಮತ್ತು ನಿರ್ದೇಶಕರು, ಪದವಿಪೂರ್ವ ಶಿಕ್ಷಣ ಇಲಾಖೆ, ಇವರು ಮಂಡಲಿಯ ವಿಶೇಷ ಆಹ್ವಾನಿತರಾಗಿರತಕ್ಕದ್ದು."

(3) ಉಪಪ್ರಕರಣ (2)ರ ಬದಲಿಗೆ ಈ ಮುಂದಿನದನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"(2) ಸರ್ಕಾರವು ಅಧಿಸೂಚನೆಯ ಮೂಲಕ ನೇಮಕ ಮಾಡಲಾಗುವ ನಿರ್ದೇಶಕ-1, ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆಯ ಜಂಟಿ ನಿರ್ದೇಶಕರ ದರ್ಜೆಗೆ ಕಡಿಮೆಯಲ್ಲದ ಅಧಿಕಾರಿಯಾಗಿರತಕ್ಕದ್ದು ಹಾಗೂ ನಿರ್ದೇಶಕ-2, ಪದವಿಪೂರ್ವ ಶಿಕ್ಷಣ ಇಲಾಖೆಯ ಜಂಟಿ ನಿರ್ದೇಶಕರ ದರ್ಜೆಗೆ ಕಡಿಮೆಯಲ್ಲದ ಅಧಿಕಾರಿಯಾಗಿರತಕ್ಕದ್ದು. ಅವರು ಮಂಡಲಿಯ ಪೂರ್ಣಕಾಲಿಕ ಅಧಿಕಾರಿಯಾಗಿರತಕ್ಕದ್ದು ಮತ್ತು ರಾಜ್ಯ ಸರ್ಕಾರದ ಇಚ್ಛೆಪರ್ಯಂತ ಪದವನ್ನು ಹೊಂದಿರತಕ್ಕದ್ದು."

(4) ಉಪಪ್ರಕರಣ (4)ರಲ್ಲಿ,-

(i) '(ಎ) ಪದನಿಮಿತ್ತ ಸದಸ್ಯರು' ಎಂಬ ಶೀರ್ಷಿಕೆಯಡಿಯಲ್ಲಿ,-

(ಎ) ಖಂಡ (ಎ) ಬದಲಿಗೆ ಈ ಮುಂದಿನದನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"(ಎ) ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಅಪರ ಆಯುಕ್ತರು, ಧಾರವಾಡ ಮತ್ತು ಕಲಬುರಗಿ.";

(ಬಿ) ಖಂಡ (ಡಿ)ಯಲ್ಲಿ "ಕೃಷಿ ಇಲಾಖೆಯ" ಎಂಬ ಪದಗಳ ಬದಲಿಗೆ "ಜಂಟಿ ನಿರ್ದೇಶಕರ ದರ್ಜೆಗೆ ಕಡಿಮೆಯಲ್ಲದ ಕೌಶಲ್ಯಾಭಿವೃದ್ಧಿ ಇಲಾಖೆಯ" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು;

(ಸಿ) ಖಂಡ (ಡಿಇ) ಯನ್ನು ಬಿಟ್ಟುಬಿಡತಕ್ಕದ್ದು; ಮತ್ತು

(ಡಿ) ಖಂಡ (ಇ) ಯನ್ನು ಬಿಟ್ಟುಬಿಡತಕ್ಕದ್ದು.

(ii) '(ಬಿ) ಚುನಾಯಿತ ಸದಸ್ಯರು' ಎಂಬ ಶೀರ್ಷಿಕೆ ಹಾಗೂ ಅದರ ನಮೂದುಗಳನ್ನು ಬಿಟ್ಟುಬಿಡತಕ್ಕದ್ದು.

(iii) '(ಸಿ) ನಾಮನಿರ್ದೇಶಿತ ಸದಸ್ಯರು' ಎಂಬ ಶೀರ್ಷಿಕೆಯಡಿಯಲ್ಲಿ,-

(ಎ) ಖಂಡ (ಎ) ತರುವಾಯ ಈ ಮುಂದಿನದನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"(ಎಎ) ಹಿರಿಯ ಪ್ರೌಢಶಾಲೆಯ ಪ್ರಾಂಶುಪಾಲ ಅಥವಾ ಉಪನ್ಯಾಸಕರ ಪೈಕಿ ರಾಜ್ಯ ಸರ್ಕಾರವು ನಾಮನಿರ್ದೇಶನ ಮಾಡಿದ ಇಬ್ಬರು ಸದಸ್ಯರು.";

(ಬಿ) ಖಂಡ (ಸಿ) ಯಲ್ಲಿ "ಪ್ರೌಢಶಾಲಾ ಶಿಕ್ಷಕರ ತರಬೇತಿ ಕಾಲೇಜುಗಳ" ಎಂಬ ಪದಗಳ ಬದಲಿಗೆ "ಶಿಕ್ಷಕರ ತರಬೇತಿ ಕಾಲೇಜುಗಳ" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು;

(ಸಿ) ಖಂಡ (ಡಿ) ಯಲ್ಲಿ "ಪ್ರಾಥಮಿಕ ಶಿಕ್ಷಕರ ತರಬೇತಿ ಕಾಲೇಜುಗಳ ಮುಖ್ಯಸ್ಥರಲ್ಲಿ ಇಬ್ಬರು" ಎಂಬ ಪದಗಳ ಬದಲಿಗೆ "ಜಿಲ್ಲಾ ಶಿಕ್ಷಣ ಮತ್ತು ತರಬೇತಿ ಸಂಸ್ಥೆಯ ಮುಖ್ಯಸ್ಥರಲ್ಲಿ ಒಬ್ಬರು" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು; ಮತ್ತು

(ಡಿ) ಖಂಡ (ಇ) ಯಲ್ಲಿ "ಆರು ವ್ಯಕ್ತಿಗಳು" ಎಂಬ ಪದಗಳ ಬದಲಿಗೆ "ಇಬ್ಬರು ವ್ಯಕ್ತಿಗಳು" ಎಂಬ ಪದಗಳನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು;

(iv) ಪರಂತುಕವನ್ನು ಬಿಟ್ಟುಬಿಡತಕ್ಕದ್ದು.

7. ಪ್ರಕರಣ 15ರ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 15ನೇ ಪ್ರಕರಣದ (ಎ) ಖಂಡದಲ್ಲಿನ (iv)ನೇ ಬಾಬುವಿನ ತರುವಾಯ ಈ ಮುಂದಿನದನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"(v) ಪದವಿ-ಪೂರ್ವ ಪರೀಕ್ಷೆಯನ್ನು; ಮತ್ತು

(vi) ಶಾಲಾ-ಪೂರ್ವ ಶಿಕ್ಷಣ ಡಿಪ್ಲೋಮ."

8. ಪ್ರಕರಣ 17ರ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 17ನೇ ಪ್ರಕರಣದಲ್ಲಿ,-

(1) ಉಪಪ್ರಕರಣ (2)ರಲ್ಲಿ "ಮತ್ತು ಅದರ" ಎಂಬ ಪದಗಳ ತರುವಾಯ "ಸಂಬಂಧಿತ" ಎಂಬ ಪದವನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು.

(2) ಉಪಪ್ರಕರಣ (6)ರಲ್ಲಿ "ಅವನ ಕರ್ತವ್ಯಗಳನ್ನು ಉಪಾಧ್ಯಕ್ಷನು" ಎಂಬ ಪದಗಳ ಮೊದಲು "ಅಧ್ಯಕ್ಷನ ನಿರ್ದೇಶನದಂತೆ" ಎಂಬ ಪದಗಳನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು.

9. ಪ್ರಕರಣ 18ರ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 18ನೇ ಪ್ರಕರಣದಲ್ಲಿ,-

(1) ಉಪಪ್ರಕರಣ(1)ರ ಬದಲಿಗೆ ಈ ಮುಂದಿನದನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"(1) ಮಂಡಲಿಯು, ರಾಜ್ಯ ಸರ್ಕಾರವು ನೇಮಕ ಮಾಡುವ ಇಬ್ಬರು ಕಾರ್ಯದರ್ಶಿಗಳನ್ನು ಹೊಂದಿರತಕ್ಕದ್ದು, ಆ ಪೈಕಿ ಒಬ್ಬರು ಜಂಟಿ ನಿರ್ದೇಶಕರ ದರ್ಜೆಗಿಂತ ಕಡಿಮೆಯಲ್ಲದ ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಯಾಗಿರತಕ್ಕದ್ದು ಮತ್ತು ಇನ್ನೊಬ್ಬರು ಜಂಟಿ ನಿರ್ದೇಶಕರ ದರ್ಜೆಗೆ ಕಡಿಮೆಯಲ್ಲದ ಪದವಿಪೂರ್ವ ಶಿಕ್ಷಣ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಯಾಗಿರತಕ್ಕದ್ದು.

(1ಎ) ಪ್ರಶ್ನೆ ಪತ್ರಿಕೆಗಳ ಸಿದ್ಧಪಡಿಸುವಿಕೆ, ವಿತರಣೆ ಹಾಗೂ ಗೌಪ್ಯತೆ ಕಾಪಾಡುವುದು ಸಂಬಂಧಪಟ್ಟ ಪರೀಕ್ಷಾ ನಿರ್ದೇಶಕರ (ಕಾರ್ಯದರ್ಶಿ) ಆದ್ಯಕರ್ತವ್ಯವಾಗಿರುತ್ತದೆ. ಮಂಡಲಿಯ ಯಾರೇ ಪ್ರಾಧಿಕಾರಿ ಅಥವಾ ಸದಸ್ಯನು ಅಥವಾ ಯಾರೇ ಆಗಲಿ ಈ ವಿಷಯದಲ್ಲಿ ಹಸ್ತಕ್ಷೇಪ ಮಾಡತಕ್ಕದ್ದಲ್ಲ."

(2) ಉಪಪ್ರಕರಣ (2)ರಲ್ಲಿ "ನಿರ್ದೇಶಕನ" ಎಂಬ ಪದದ ಬದಲಿಗೆ "ಅಧ್ಯಕ್ಷನ" ಎಂಬ ಪದವನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕದ್ದು.

10. ಪ್ರಕರಣ 24ರ ತಿದ್ದುಪಡಿ.- ಮೂಲ ಅಧಿನಿಯಮದ 24ನೇ ಪ್ರಕರಣದಲ್ಲಿ ಉಪಪ್ರಕರಣ (2)ರ ತರುವಾಯ ಈ ಮುಂದಿನ ಉಪಪ್ರಕರಣವನ್ನು ಸೇರಿಸತಕ್ಕದ್ದು, ಎಂದರೆ:-

"(3) ಮಂಡಲಿಯು, ನೋಂದಾಯಿತ ಚಾರ್ಟರ್ಡ್ ಅಕೌಂಟೆಂಟಿ ಮೂಲಕ ಮಂಡಲಿಯ ಲೆಕ್ಕಪತ್ರಗಳ ಆಂತರಿಕ ಲೆಕ್ಕಪರಿಶೋಧನೆಯನ್ನು ನಡೆಸುವಂತೆ ಮಾಡತಕ್ಕದ್ದು ಮತ್ತು ಲೆಕ್ಕಪರಿಶೋಧನೆಗೆ ಅಗತ್ಯವಾದಂಥ ಶುಲ್ಕವನ್ನು ಪಾವತಿಸತಕ್ಕದ್ದು."

11. ಪ್ರಕರಣ 29ನ್ನು ಬಿಟ್ಟುಬಿಡುವುದು.- ಮೂಲ ಅಧಿನಿಯಮದ 29ನೇ ಪ್ರಕರಣವನ್ನು ಬಿಟ್ಟುಬಿಡತಕ್ಕದ್ದು.

The above translation of the Karnataka Secondary Education Examination Board (Amendment) Act, 2022 (Karnataka Act 28 of 2022) shall be authoritative text in Kannada language under section 5-A of the Karnataka Official Language Act, 1963 (Karnataka Act 26 of 1963).

ಧಾವರ್ಚಂದ್ ಗೆಹ್ಲೋಟ್
ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರು

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಜಿ. ಶ್ರೀಧರ್
ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ,
ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು
ಶಾಸನ ರಚನೆ ಇಲಾಖೆ.